

**Bill No. 114-C of 2023**

THE PHARMACY (AMENDMENT) BILL, 2023

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*further to amend the Pharmacy Act, 1948.*

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:—

1. This Act may be called the Pharmacy (Amendment) Act, 2023.

Short title.

8 of 1948.

2. After section 32B of the Pharmacy Act, 1948, the following section shall be inserted,  
5 namely:—

Insertion of new  
section 32C.

Jammu and  
Kashmir  
Act No. 10  
LIII of  
2011  
(1955 A.D.).

"32C. Notwithstanding anything contained in section 32, any person whose name has been entered in the register of pharmacists maintained under the Jammu and Kashmir Pharmacy Act, 2011 or possesses qualification (medical assistant/pharmacists) prescribed under the said Act shall be deemed to have been entered in the register of pharmacists prepared and maintained under Chapter IV of this Act, subject to condition that an application to be made in this behalf within a period of one year from the commencement of the Pharmacy (Amendment) Act, 2023 and on payment of such fee, and in such manner, as may be prescribed by the Government of Union territory of Jammu and Kashmir and Administration of Union territory of Ladakh."

Special provision  
relating to  
persons  
registered or  
qualified under  
Jammu and  
Kashmir  
Pharmacy  
Act, 2011.

LOK SABHA

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**BILL**

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*(As passed by Lok Sabha)*